

bably only with the British authorities—whether the Prime Minister during his visit to USA or his meeting with Canadian Prime Minister during Commonwealth Prime Ministers' Conference took up this matter with all these leaders and what was the outcome? Can be expect abatement in the activities of terrorists in these countries and renewed violence in Punjab as a consequence of this?

**SHRI B.R. BHAGAT :** Sir, this question relates to Indo-British panel of terrorism. So, I would like to confine my reply to U.K. As I said earlier this matter was taken up very strongly at different levels but no panel was set up. (*Interruptions*) The decision about legal experts merely pertains to the meeting of legal experts from both countries for purposes of working out new arrangements for the deportation of wrong-doers and fugitives from either country to the other and in a manner that such persons are not permitted or enabled to invoke political considerations in their defence.

#### Heroin Deaths in Tihar Jail

\*440. **SHRI KAMLA PRASAD SINGH:**  
**SHRIMATI PRABHAWATI**  
**GUPTA :**

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing in the "Hindustan Times" dated 12 October, 1985 under the caption 'Heroin deaths in Tihar'.

(b) if so, the details thereof; and

(c) the steps taken by Government to stop this drug peddling in Delhi Jail?

**THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN) :** (a) Yes, Sir.

(b) Recently two convicts died in the Tihar Jail. Convict Shri Amir Hussain died due to heart failure, whereas convict Shri Hans Raj died after consuming some poisonous substance in his prison cell as a substitute for smack. This would, however, be confirmed only after receiving the result

of chemical examination in respect of viscera from the Central Forensic Science Laboratory.

(c) The Delhi Administration has taken the following steps to prevent drug peddling in the Tihar Jail :

- (i) The undertrials are thoroughly searched when they return from the various courts.
- (ii) The visitors are searched at the outer gate.
- (iii) The number of warders posted at the main gate on search duty has been increased.
- (iv) Frequent surprise checks are carried out. In case any one is found in possession of drugs, suitable action is taken under law against such persons.
- (v) A strict vigilance is kept on the subordinate staff to rule out any complicity on their part. Recently the services of 2 Warders who were found conniving with certain prisoners in smuggling drugs inside the jail were terminated.
- (vi) With a view to providing better management, supervision and control the jail inmates have been segregated into three categories vis-a-vis (i) convicts; (ii) undertrials; and (iii) children & women prisoners.

#### [Translation]

**SHRI KAMLA PRASAD SINGH :** Mr. Speaker, Sir, Shri Hans Raj died after consuming some poisonous substance. How did this poisonous substance reach the prison cell? Has the Hon. Minister ordered any inquiry into it? If so, the progress made in this regard?

**SHRI S. B. CHAVAN :** Sir, nothing can be said about the poisonous substance until report of chemical test is received. But preliminary information is that he swallowed a lizard's tail.

SHRI KAMLA PRASAD SINGH : Sir, how do these narcotics find their way into the prison in spite of tight security arrangements ?... (Interruptions) ..

MR. SPEAKER : You can ask as to how lizard sneaked into the prison cell ?

(Interruptions)

SHRI RANA VIR SINGH : Mr. Speaker, Sir, I am not asking a question, I am only telling him that lizard means 'chhipkali'. The lizard might have crawled into his cell.

.. (Interruptions)

[English]

SHRI VIR SEN : I would like to know if the Hon. Minister knows that lizard is not a poisonous organism and hence there is no possibility of dying after eating the tail of a lizard.

SHRI S. B. CHAVAN : That is why I refrained from referring to the same in the written reply. When the Hon. Member insisted upon it, I passed on all the preliminary information that I had with me to him. We are still awaiting the result from the chemical analyser. As soon as we get the information, it will be known whether it is correct or not.

SHRIMATI GEETA MUKHERJEE : Since all lizards do not have heroin in their tails, I would like to know how that particular lizard could get the heroin.

SHRI S. B. CHAVAN : Madam, I plead my ignorance.

PROF. MADHU DANDAVATE : The lizard itself is the heroin !

Anti-pollution programme for  
Godavari and Cauvery  
rivers

\*442. SHRI CHINTA MOHAN : Will the PRIME MINISTER be pleased to state :

(a) whether as a part of anti-pollution programme, Government have any plans for the Godavari and Cauvery rivers; and

(b) if so, details thereof and the time-frame worked out ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) and (b). No, Sir. Under the provisions of the Water Act, State Pollution Central Boards have been set up and are responsible for enforcing pollution control standards. The Central Board has drawn up Minimum National Standards for various polluting industries. The Central Pollution Control Board with the help of State Boards has completed zoning and classification of all major rivers with a view to identifying whether the various river stretches have the water quality necessary for their current uses. River water quality monitoring is also been done. The Central and State Pollution Boards are persuading industries to set up effluent treatment units. Responsibility for treatment of pollution loads from municipal wastes is that of the local bodies.

SHRI CHINTA MOHAN : The Hon. Minister in his answer stated that the classification and zoning of the rivers is completed. What is the method adopted by the Board for zoning and classification of the rivers ?

SHRI Z. R. ANSARI : Sir, a survey has been done and a scientific study has been made and on the basis of the Scientific Study, the classification has been made at different stretches of different rivers and the water has been classified into five categories—(a) drinking water source without conventional treatment, but after disinfection; (b) outdoor bedding; (c) drinking water source with conventional treatment followed by disinfection; (d) propagation of wild life and fisheries; and (e) irrigation, industrial pooling and controlling waste disposals.

This classification has been done by making some scientific study at different stretches of the rivers.

SHRI CHINTA MOHAN : In respect of the classification of the rivers, I would like to know whether there is any discrimination between the North and the South.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : There is no discrimination between the South and the North.